

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2139
ANSWERED ON:23.11.2010
STATE HUMAN RIGHTS COMMISSION
Deo Shri Kalikesh Narayan Singh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether all the states have constituted the State Human Rights Commission;
- (b) if so, the details thereof and if not, the reasons therefor, State-wise;
- (c) the details of complaints received by each of the State Human Rights Commissions during each of the last three years and the current year, State-wise;
- (d) the manpower and infrastructure currently in place under the existing Commissions, State-wise;
- (e) the steps taken by the Government to strength the said Commissions; and
- (f) the measures taken by the Union Government to ensure that Human Rights Commissions are constituted in all the States and for ensuring proper accountability of the States in matters of human rights violation alongwith the steps taken to fill up the vacant post of Chairman of State Human Rights Commission?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a): No, Madam.

(b): The following States have constituted State Human Rights Commission:-

1. Assam 2. Andhra Pradesh 3. Chhattisgarh 4. Himachal Pradesh 5. Jammu & Kashmir 6. Kerala 7. Madhya Pradesh 8. Maharashtra 9. Manipur 10. Orissa 11. Punjab 12. Rajasthan 13. Tamil Nadu 14. Uttar Pradesh 15. West Bengal 16. Karnataka 17. Bihar 18. Gujarat 19. Sikkim.

The following nine States have not constituted the State Human Rights Commissions:-

1. Arunachal Pradesh 2. Goa 3. Haryana 4. Jharkhand 5. Meghalaya 6. Mizoram 7. Nagaland 8. Tripura 9. Uttarakhand.

(c) to (d): Information is being collected and shall be laid on the Table of the House.

(e) to (f): The Government of India and National Human Rights Commission are keen that every State sets up a State Human Rights Commission (SHRC). The Government and NHRC have been requesting to all those States which have not yet constituted their State Commission to do so at the earliest. The responsibility to strengthen the State Human Rights Commission, to fill up the post of Chairman of such commissions and to ensure accountability, lies primarily with the respective State Government.